

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 07(ND)/2017

IN THE MATTER OF:

Ratangiri Gas and Power Pvt. Ltd. And
Konkon LNG Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Petitioner(s) : Mr. Manpreet Lamba & Ms. Priyam Modi, Advocates

For the Objector(s) : Mr. Jayant Mehta, Mr. Aman Varma & Ms. Smriti Churiwal, Advocates

For the OL : Ms. Saumya Parmarhi, Company Prosecutor

ORDER

Learned counsel for the applicant states that the bank guarantee stands already renewed and in view thereof learned counsel for the non-applicant/petitioner states that it shall not be encashed during the pendency of the arbitration proceeding and it shall be renewed from time to time.

List for further consideration on 22.09.2017.

—sd—
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—sd—
(R. VARADHARAJAN)
MEMBER JUDICIAL

15.09.2017
VINEET